

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
JODHPUR BENCH, JODHPUR

I/5

ORDER SHEET

APPLICATION NO. _____ OF

Applicant (s)

Respondent (s)

Advocate for
Applicant (s)

Advocate for
Respondents (s)

Notes Of the Registry

Orders Of The Tribunal

O.A. No.: 96/2005

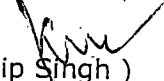
Date of Order: 26.10.2005.

Mr. Hemant Shrimali, counsel for the applicant.
Mr. M. Godara, proxy counsel for the
Mr. Vinit Mathur, counsel for the respondents.

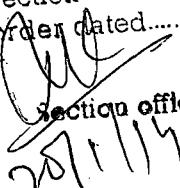
Heard the learned counsel for the parties.

The learned counsel for the applicant wants to withdraw this Original Application with liberty to file fresh one.

The prayer is accepted. The Original Application is dismissed as withdrawn. The applicant will be at liberty to file fresh Original Application on the same set of facts and grounds, if so advised.


(Kuldip Singh)
Vice Chairman

Part II and III destroyed
in my presence on 20/10/14
under the supervision of
section officer () as per
order dated 18/12/2013


Section officer (Record)

20/10/14


Copy REC'D


Rejinder Singh
26/10/14